

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No.8180 of 2021

Bhola Ram @ Amrendra Kumar Das ... Petitioner
-Versus-
The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
[Through Video Conferencing]

For the Petitioner : Mr. Arbind Kumar, Advocate
For the State : Ms. Ruby Pandey, A.P.P.

Order No.02

Dated 06th September, 2021

The defects, as pointed out by the office, are ignored.

Mr. Arbind Kumar, learned counsel for the petitioner seeks permission to withdraw this application.

Ms. Ruby Pandey, learned A.P.P. does not have any objection to the aforesaid prayer.

Permission is accorded.

Accordingly, the present bail application stands dismissed as withdrawn.

(Rongon Mukhopadhyay, J.)